

**[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]**

Government of India  
Ministry of Finance  
(Department of Revenue)  
Central Board of Indirect Taxes and Customs  
Directorate of Revenue Intelligence

**Notification No. 02/2021-Customs (N.T./CAA/DRI)**

New Delhi, dated 04.01.2021

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4<sup>th</sup> June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30<sup>th</sup> November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby makes the following amendments in the Notification No. 82/2016-Customs (N.T.) dated 07.06.2016, published vide S.O. 2019(E) dated 07.06.2016, issued by the Board.

In the Table to the said notification, against serial number 15 and 29, in column 6 for both the existing entries "Commissioner of Customs (Export), New Custom House, Mumbai" shall be substituted.

**[F. No. DRI/HQ-CI/50D/CAA-53/2020]**

**(DEEPAK KUMAR)**  
**JOINT DIRECTOR**

**Copy forwarded for information and updation of record to**

1. Commissioner of Customs (Export), New Custom House, Mumbai with reference to his letters F. No. S/19-Misc-04/2004MOD(X) and S/10-151/2006 Gr. VII both dated 12.11.2020 addressed to Additional Director General, DRI-Ahmedabad.
2. Pr. Additional Director General, DRI-Ahmedabad Zonal Unit with a request to inform the noticees and co-noticees about the issuance of the notification.